

**Central Administrative Tribunal
Madras Bench**

OA 310/00778/2019

Dated Tuesday the 2nd day of July Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

V. Ranjith Kumar
3/74/2, Gandhi Nagar
Uthukuli Road
Chennimalai, Pin 638 051.
Erode District. ... Applicant

By Advocate **M/s P. Rajendran**

Vs.

1. The Union of India represented by
The Regional Director
Central Ground Water Board
Central Region
New Secretariat Building
Civil Lines, Nagpur – 440 001.

2. The Administrative Officer
Central Ground Water Board
Ministry of Water Resources
Bhujal Bhawan
NHIV, Faridabad – 121 001. ... Respondents

By Advocate **Mr. Su. Srinivasan**

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the respondents to take a decision with regard to the recruitment to the post of Staff Car Driver (Ordinary Grade) and proceed with the selection process for appointment to the post of Staff Car Driver (Ordinary Grade) on the basis of the Selection List and Merit List issued on 19.05.2017 and render justice.”

2. The applicant in this case had applied for the post of Staff Car Driver notified by the first respondent in the Employment News dated August 2015. He appeared for the skill test on 20.04.2017 and a preliminary select list was also published on 19.05.2017. Thereafter, the respondents are not taking any steps to complete the recruitment. The respondents had not even intimated whether the selection is cancelled or whether it is still pending. On 16.01.2018, the respondents had informed that the appointment of SCDs is withheld due to administrative reasons and further information in this regard will be conveyed as and when matter is finalised.

3. Mr. Su. Srinivasan takes notice for the respondents.

4. We have heard the applicant counsel. Even on this day the respondents had not issued any selection order and according to the applicant himself the respondents had intimated that the selection to the post of Staff Car Driver is withheld due to administrative reasons and they will inform regarding further

development as and when the selection is finalised. So according to the applicant himself no order was passed by the respondents in the selection process and it is still pending with the respondents. So there is no cause of action available for the applicant to file this OA. The applicant has no vested right to claim the appointment as no appointment order is given. There is also no cancellation of appointment and there is nothing to challenge before this Tribunal. So there is no *prima facie* case made out and the OA is misconceived. Accordingly OA stands dismissed at the threshold itself.

(T. Jacob)
Member(A)
AS

02.07.2019

(P. Madhavan)
Member (J)